REFERENCE TO THE REPORTED ARMED DACOITY AND MURDER ON THE DELHIU.P. BORDER AND THE REPORTED INACTION OF THE POLICE IN THE MATTER ON TECHNICAL GROUNDS.

MISS JAYALALITHA (Tamil Nadu): Mr. Deputy Chairman, Sir, through you, I wish to draw the attention of the House and the Government of India in particular of the Minister in charge of Internal Security, to a serious case of police apathy, callousness, inaction and indi-ffereace on technical grounds of jurisdiction.

In the early house of Sunday morning, that is,, March 9th, there was a case of armed dacoity and murder in the border area between Delhi and U.P. at Ghazia-bad. Technically, the place where the incident took place is in U.P., but the nearest police station i_s in Delhi. It is a very lonely road, a lonely rural area, and there are no neighbours around. When the dacjoits attacked the family, the* family membes started shouting for help. So, the dacoits first ran away. Then they, went up to a certain distance and found that no one was coming to their aid and no one was around. Then they came back, attacked the family and murdered one of the members of the family. Immediately after this incident took place, members of the family ran to the nearest Polic Station in Delhi. But the Police refused to act on the ground that it was not within their jurisdicion. They refused to act on technical grounds of jurisdiction. Similar incidents have occu-red even in Delhi several times where one Police Station refused ta act on a complaint lodged by someone because the place where the incidnt took plac does not come within its jurisdiction.

Sir, I would like to say that this kind of apathy and inaction on the part of the police can actually be construed as conniving at, aiding and abetting the

crime. The police are the custodian of law and order and the police personnel are the people in whom direct authority is vested, who can tak, direct action and who are the ones who take direct action for implementation of law and order. In many cases like the one I have mentioned now, it so happened that the culprits were allowed to get away and go scot free because the po'ice refused to act on technical grounds of jurisdiction. In this particular case which I mentioned just now and which' occurred in Ghazia-bad, the nearest police station is in Delhi. Had the Delhi police acted immediately as soon as the complaint was received, they could have nabbed the cuiftirits. Late,r), the complaint had to go to the U.P. police. When they conducted the investigation, it was found that the dacoits who escaped, had gone towards Delhi.

Sir, the point I am trying to make is that certain guidelines should be evolved and certain instructions should be given so that in real emergencies such as these when lives of innocent citizens are lost, when murders take place and when armed robberies take place, the police should not display such utter calousness and refuse to act merely on technical ground of jurisdiction. Instructions should be given accordingly.

In this connection, I would also like to point out that not only in Delhi but prac tically in every State in India, the num ber of police personnel is woefully inade quate when compared to the total popula tion. Again, people in high positions of authority say time al.t- again that we should stop this overcrowding of urban population. Sir, how can we prevent peo ple from coming and flocking to urban centers, how can we induce pt?ople to go and settle in remote areas, when even the basic protection is not pioivded in those in rural and remote areas areas? In rural and remote areas where incidents such as these take place, thes should be ampl_b protection provided for these people. Also I make a further reauest that propei instructions and guide-

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lines should be evolved so that in future polic inaction such as this, police apathy such a_s this, does not remit in the culprits escaping merely on grounds of technical jurisdiction. Thank you. Sir

REFERENCE TO THE REPORTED COLLAPSE OF TWO BALCONIES OF NEW DELHI HOUSE ON BARA-KHAMBA ROAD, NEW DELHI.

SHRI V. GOPALSAMY (Tamil Nadu): Mr. Depuly Chairman, Sir, *i* am grateful for this opportunity. Sir, I draw the attention of the Government to a serious matter. On 5th March this year. the 10th and 11th storey projections of the multi-storeyed New Delhi House in Barakhamba Road, collapsed smashing two parked cars. Four persons escaped narrowly.

Sir, on 22nd November, 1985, Minister of Urban Development, in his ' reply to my Unstarred Question regarding safety measures in high-rise building-I raised a pertinent question about this particular building suid that the Fire Advisory Committee constituted on 7th June 1983 by the Li of Governo'r Delhi, recommended enforcement of unified building bye-laws for Delhi. This parlicukr Committee had inspected this particular building, New Delhi House, Barakhamba Road and a report regarding the observations and recommendations for protection measure was forwardej to the prmoters of the building for implementation of safety measures. Sir, the rales and bye-laws were totally flouted by th; promoters of the building. Sir, it i's really painful to note that although the Committee found that there Was a serious danger to the building and that the projections could fall at any time they sent the observation and recommendation- to the promoters of the building who never cared for the recommendations. Sir. the promoters, those who axe responsible for such a fMng should be prosecuted. Sir, it

will be interesting to point out that when I put the question on this particular subjects a particular portion of my question was guillotined by the Rajya Sabha Sec-cretariat people and because the Chairman has given a ruling yesterday, I do not want to cast any aspersion on any particular individual. But, Sir, when this, was done in the Lok Sabha once Mr. Jyotirrnoy Bosu thundered on the floor of the House as to who are you to guillotine a portion of my question. Sir, I read that portion of the question which will be very interesting to note I have put the question like this. . .

MR. DEPUTY CHAIRMAN: What is the relevance?

SHRI V. GOPALSAMY: This te very relevant to this particular building. I asked: will the Government issue notice to the owners of the building to pull down these dangerous projections without delay or else will the Government pull down the same at the owners' cost? These very dangerous projection have crashed, have fallen. This has caused this particular accident. This particular point I have raised. I have raised this question. This point was guillotined by the Secretariat. I not understand on what rationale they have done this. So, i would request the Minister, through you, Sir, to take effective steps, steps means prosecution measures to be taken against the promoters of the building and those who are engaged in flouting such rules and bye-laws of the safety measures. Thank you. Sir.

MR. DEPUTY CHAIRMAN: No, we take tip Further Discussion on the General Budget—Shri Darbara Singh.